

**NATIONAL COMPANY LAW TRIBUNAL  
DIVISION BENCH  
CHENNAI**

**ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI  
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 06/07/2017 AT 10.30 AM**

**PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL  
SHRI S. VIJAYARAGHVAN, MEMBER - TECHNICAL**

**APPLICATION NUMBER :**

**PETITION NUMBER :** TCP/381/ (IB)/2017

**NAME OF THE PETITIONER(S) :** LAFARGE INDIA PVT LTD

**NAME OF THE RESPONDENT(S) :** EAST COAST CONSTRUCTIONS AND INDUSTRIES LTD

**UNDER SECTION :** 433 ( e)(f)

| S.No.                  | NAME (IN CAPITAL) | DESIGNATION | SIGNATURE |
|------------------------|-------------------|-------------|-----------|
| REPRESENTATION BY WHOM |                   |             |           |

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|----|---------------------------------------|-------------------------|-------------|
| 1. | A. Vidya<br>For M/s. King & Parkridge | Counsel for Petitioner. | [Signature] |
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| 2. | P. S. RISHIKESH<br>S | Counsel for Respondent | [Signature] |
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### ORDER

Counsel for Petitioner present. Counsel for Respondent also present. Counsel for Respondent has submitted an affidavit containing a proposal for making payment of the outstanding debt. However, Counsel for Respondent has restricted the payment to Rs.29.84 lakh. As per proposal 'B' under clause (ii), the Respondent has shown willingness to register the sale deed in favour of the petitioner in respect of the Flat situated at Mevalurkuppam, Pazhanchur village, Poonamallee Taluk, Tiruvallur District, which is valued Rs.35,90,148/-. A copy of the proposal is given to the Counsel for the Petitioner. Counsel for the Petitioner prays for time to seek instructions from his client in order to give response to the proposal. At request, time is enlarged. **Put up on 19.07.2017 at 10.30 A.M.**

  
(S. VIJAYARAGHAVAN)  
MEMBER (TECHNICAL)

ghk

  
(CH. MOHD SHARIEF TARIQ)  
MEMBER (JUDICIAL)